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കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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| വാല്യം 7 Vol. VII | തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday | 2018 ഒക്ടോബർ 2 2nd October 2018 | നമ്പർ No. } 39 |
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PART III Judicial Department

Office of the Chief Judicial Magistrate, Kollam

NOTIFICATION

No. E-2356/2017(1).

11th September 2018.

Sub:—Investiture of powers of Honorary Special Judicial Magistrate of II Class (Railways), Kollam—Conferring the powers u/s. 190(2) of Cr. P. C.—Notification issued—Reg.

Ref:—Notification No. B4(A)-31736/2014 dtd. 3-9-2018 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred u/s. 190(2) of the Code of Criminal Procedure, 1973 (Central Act 2, 1974), the Chief Judicial Magistrate, Kollam hereby empowers the Honorary Magistrate mentioned in Col. No. 1 of the schedule given below to take cognizance under Sub Section (1) of Section 190 of the said Code of such offences mentioned in Col. No. 2 of the schedule to enquire into or try within the Sessions Division of Kollam for a period of One year from the date of assumption of charge.

SCHEDULE

| <i>Name and Designation</i> | <i>Offences</i> |
|--|---|
| (1) | (2) |
| Sri G. Baby, A. G. Bhavanam, Meenath Ward, Vallikunnam P. O., Alappuzha Honorary Special Judicial Magistrate of II Class (Railways), Kollam | All the cases of persons travelling without proper pass or ticket over any part of Southern Railway within the Districts of Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam and Alappuzha and that part of the District of Ernakulam which lies to the south of and inclusive of Ernakulam Junction and Cochin Harbour terminus or committing over any part of the said Railway in the above area, any of the offences falling u/s. 137 to 139, 141, 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of Indian Railways Act 1989 (Central Act 24 of 1989) |

(Sd.)

Chief Judicial Magistrate.